

**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,
PERAMBALUR.**

**Present: Tmt.S.Subadevi, B.A., B.L.,M.B.A.,
Principal District and Sessions Judge,
Perambalur.**

**Monday, this the 08th day of June, 2020.
E. Bail No.123/2020.**

1. Vetrivel, 25/2020,
S/o Kaliyaperumal.
2. Velmurugan, 30/2020,
S/o.Kaliyaperumal.
3. Dhanavel, 47/2020,
S/o Solai.
4. Arivazhagan, 33/20,
S/o Ramasamy.
5. Tamilarasan, 22/2020,
S/o.Dhanavel.
6. Sakthivel, 32/2020,
S/o Palanisamy.
7. Sivakumar, 30/2020,
S/o Muthu,
All are residing at
Karambiyam village,
Kunnam Taluk, Perambalur Dist. ... Petitioners/Accused.

-vs-

Represented by the Inspector of Police,
Kunnam P.S.
Cr.No.127/2020. ... Respondent/Complainant.
Offences U/Ss.147,148, 294(b), 323, 306 and 506(ii) IPC.

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* This petition coming on this day before me for order in the form of e-bail by Thiruvallargal.M.R.Ranjithkumar and M.P.Manimaran, Advocates for the petitioners and of the Public Prosecutor for the State and upon perusing the petition and other relevant records, this Court has delivered the following...

ORDER


This petition has been filed U/s 438 of Cr.P.C. for grant of anticipatory bail to the petitioners for the offences U/Ss.147,148, 294(b), 323, 306 & 506(ii) IPC.

The learned Counsel for the petitioners stated that the occurrence took place on 30.03.2020 and FIR was registered on 01.04.2020 and the case was falsely fabricated and the petitioners have not committed any such offences and earlier anticipatory bail application was dismissed by this Court in E.Bail No.105/2020, dated 28.05.2020. He would further submit that if they are released on anticipatory bail, they are ready to furnish sufficient sureties and to obey the conditions which are imposed by this Court and to pay the court fee at the time of surety and they have not filed any anticipatory bail application before the Hon'ble High Court of Madras and hence the accused are entitled for anticipatory bail.

The learned Public Prosecutor stated in his reply that all are absconded and also earlier application was dismissed on 28.05.2020 and if they are released on anticipatory bail, they may tamper the witnesses and strongly opposed for granting anticipatory bail.

On perusal of the records, the occurrence took place on 30.03.2020, the case was registered on 01.04.2020 and earlier anticipatory bail was dismissed on 28.05.2020 and there is no change of circumstances hence this petition is dismissed.

Pronounced by me through email, this the 08th day of June, 2020.


Principal District and Sessions Judge,
Perambalur.

**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,
PERAMBALUR.**

**Present: Tmt.S.Subadevi, B.A., B.L., M.B.A,
Principal District and Sessions Judge,
Perambalur.**

Monday, this the 8th day of June, 2020.

E. Bail No.124/2020.

1. Balusamy, 60/2020,
S/o.Poomalai.

2. Rengaraj, 23/2020,
S/o.Balusamy,
Both are residing at
Annamangalam Village,
Veppanthattai Taluk,
Perambalur District.

... Petitioners/Accused.

-vs-

Represented by the Inspector of Police,
Arumbavur P.S.
Cr.No.727/2020.
Offences U/Ss.294(b), 324 and 506(ii) IPC.

... Respondent/Complainant.

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This petition coming on this day before me for order in the form of e-bail by Thiru.S.Arunan, Advocate for the petitioners and of the Public Prosecutor for the State and upon perusing the petition and reply, this Court has delivered the following...


ORDER

This petition has been filed U/s 438 of Cr.P.C. for grant of anticipatory bail to the petitioners for the offences U/Ss. 294(b), 324 and 506(ii) IPC.

The learned Counsel for the petitioners submitted that the alleged date of occurrence was on 20.05.2020 and FIR was registered on the same day and due to civil dispute arose between the petitioner/accused family and defacto complainant's family, the false case was registered and they have not committed any such offences and they have been falsely implicated in this case. He would further submit that the victim was discharged from the hospital and if they are released on anticipatory bail, they are ready to furnish sufficient sureties and to abide the conditions which are imposed by this Court and they are undertake to pay the necessary court fees after regular functioning of the court and they have not filed any anticipatory bail application before the Hon'ble High Court of Madras and hence the accused are entitled for anticipatory bail.

The learned Public Prosecutor has stated that the injured took treatment in Government Hospital and subsequently admitted in private hospital for further treatment, still he is taking treatment as inpatient and strongly opposed for granting anticipatory bail. Considering the above, this petition is dismissed.

Pronounced by me through email, this the 8th day of June, 2020.


Principal District and Sessions Judge,
Perambalur.

**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,
PERAMBALUR.**

**Present: Tmt.S.Subadevi, B.A., B.L., M.B.A,
Principal District and Sessions Judge,
Perambalur.**

Monday, this the 8th day of June, 2020.

E. Bail No.125/2020.

Rajeevgandhi, 38/2020,
S/o.Manikam,
Anna Nagar,
Adudurai Village,
Kunnam Taluk,
Perambalur District.

... Petitioner/Accused.

-vs-

Represented by the Inspector of Police,
Mangalamedu P.S.
Cr.No.961/2020.
Offences U/Ss. 294(b), 323 and 506(i) IPC.

... Respondent/Complainant.

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This petition coming on this day before me for order in the form of e-bail by Thiru.R.Ambigapathi, Advocate for the petitioner and of the Public Prosecutor for the State and upon perusing the petition and reply, this Court has delivered the following...

ORDER

This petition has been filed U/s 438 of Cr.P.C. for grant of anticipatory bail to the petitioner for the offences U/Ss. 294(b), 323 and 506(i) IPC.

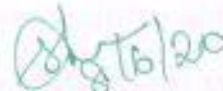
The learned Counsel for the petitioner submitted that the alleged date of occurrence was on 25.05.2020 and the FIR was registered on 31.05.2020 and the

petitioner/accused has not committed any such offences and he has been falsely implicated in this case and if he is released on anticipatory bail, he is ready to furnish sufficient sureties and to abide the conditions which are imposed by this Court and he is ready to pay the court at the time of surety and he has not filed any anticipatory bail application before the Hon'ble High Court of Madras and hence the accused is seeking for anticipatory bail.

The learned Public Prosecutor stated in his reply that several cases pending against the accused and arrest is required and strongly opposed for granting anticipatory bail.

On perusal of the records, the petitioner has stated that due to vengeance falsely gave this complaint, no such occurrence on that date. The learned Public Prosecutor strongly opposed that totally the petitioner having 6 cases, 4 cases are acquitted and two cases are pending in PT Warrant. Considering the same, this petition is dismissed.

Pronounced by me through email, this the 8th day of June, 2020.


Principal District and Sessions Judge,
Perambalur.